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Chhattisgarh Krishi Upaj Mandi (Sanshodhan) Act, 2008 16 of 2008

[08 August 2008]

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An Act further to amend the Chhattisgarh Krishi Upaj Mandi Adhiniyam, 1972. Be it enacted by the Chhattisgarh Legislature in the Fifty-ninth Year of the Republic of India as follows:-- * Published in Chhattisgarh Rajpatra (Asadharan) dated 8-8-2008 Page 452.

1. Short Title And Commencement :-

- (i) This Act may be called the Chhattisgarh Krishi Upaj Mandi (Sanshodhan) Act, 2008.
- (ii) It shall come into force from the date of its publication in the Official Gazette.

2. Amendment Of Section 66-A (1):-

In sub-section (1) of Section 66-A of the Chhattisgarh Krishi Upaj Mandi Adhiniyam, 1972 (No. 24 of 1973), for the words "State Government" the words "Commissioner of Division" shall be substituted.